

LA Notifications and Declarations**KOZHIKODE DISTRICT**

NOTICES

UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

The subjoined statement is an extract from the village survey field registers giving particulars of the lands registered and surveyed in your name, appeal, if any against the survey should be prescribed within three months from the date of publication of this notice to the Officer-in-charge of the survey whose Headquarters of Koyilandy.

Field maps may be obtained on an application and payment of the fees prescribed from time to time.

(1)

No. D2-136/2010.

5th September 2018.

SCHEDULE

District—Kozhikkode.

Taluk—Kozhikkode.

Village—Ramanattukara.

Desom—Velipram.

<i>Initial Survey/ Re-Survey/ Revision Survey</i>		<i>As per Revenue Accounts</i>		<i>As now surveyed</i>		<i>Remarks</i>
<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Area in Hectares</i>	<i>Area in Hectares</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
247	1	247	1	0.9146	0.0794	
			3		0.8352	
247	2	247	2	0.6232	0.0461	
			4		0.5771	

(2)

No. D2-135/2010.

5th September 2018.

SCHEDULE

District—Kozhikkode.

Taluk—Kozhikkode.

Village—Ramanattukara.

Desom—Velipram.

<i>Initial Survey/ Re-Survey/ Revision Survey</i>		<i>As per Revenue Accounts</i>		<i>As now surveyed</i>		<i>Remarks</i>
<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Area in Hectares</i>	<i>Area in Hectares</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
248	1A	248	1A	0.9915	0.1078	
			3		0.8837	
248	1B	248	1B	0.8822	0.0325	
			4		0.8497	

Office of the Special Tahsildar, (L. A.),
Koyilandy.

(Sd.)

Special Tahsildar, L. A., Koyilandy.

FORM No. 16

(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. B2-187/2018.

5th September 2018.

Whereas, the Government have directed the Survey of land comprised in survey numbers noted below Tuneri Village Vatakara Taluk, it is hereby notified under sub-section (1) of section 6 of the Kerala Survey and Boundaries Act 1961, that survey operation will be started in the Village soon and the survey numbers of the above said village noted below will be demarcated and surveyed; and that every person claiming to be interested in the registered land situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out of the boundaries and supplying information in connection therewith.

Under sub-section (2) of section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of section 6 of the said Act, all the registered holders are hereby required:—

- (a) to clear within 16 days by cutting down or removing any trees, jungles, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purposes of survey; and
- (b) to provide labour at such time under for such period as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to be such assistance in the survey as may be demanded under said Act or the rules made thereunder.

If any persons fail to comply with these requisition under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

District—Kozhikkode.

Taluk—Vadakara.

Village—Tuneri.

Desom—Tuneri.

Survey Numbers—104/2

Area—1 Acre.

Office of the Special Tahsildar (LA),
Koyilandy.(Sd.)
Special Tahsildar (L. A.).